

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

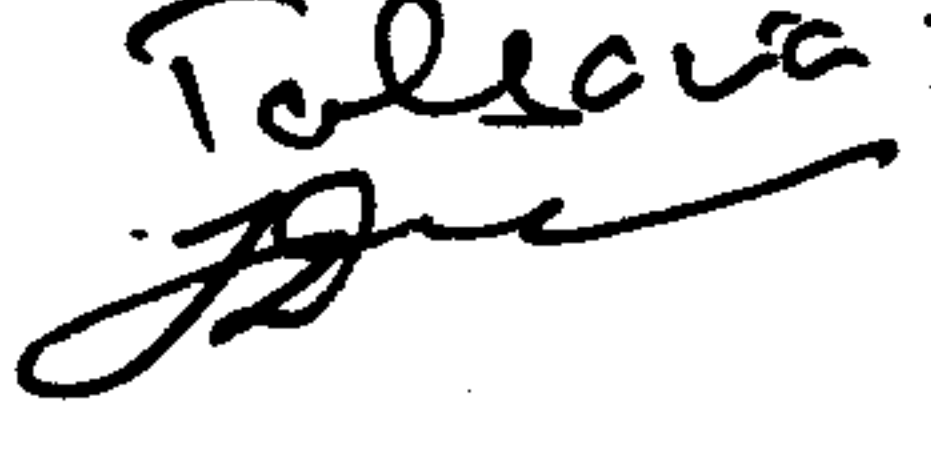

IA 201/2018 in C.P. (I.B) No. 197/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2018**

Name of the Company: Usmanbhai Kasambhai Sindhi
V/s.
Meridian Extrusions Pvt Ltd.

Section of the Companies Act: Section 60 & 14(1)(d) of the Insolvency and
Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANKIT TALSANIA JAIMIN DAVE	ADVOCATE "	APPLICANT "	Talsania A.M. 
2.	R.A. MISHRA	ADVOCATE	RESPONDENT COMPANY TRUSTEE Res. Prof.	

ORDER

Advocate Mr. R A Mishra is present for the Respondent. Advocate Mr. Jaimin Dave with Advocate Mr. Ankit Talsania is present for the Petitioner.

Mr. Shalabh Kumar Daga (Retd. RP) is present.

During the course of hearing, it is brought to notice of this Court vide its order dated 06.06.2018 has passed an order approving the decision of the CoC for making replacement of earlier RP with newly appointed RP Mr. Pinakin Shah. As the retiring RP Mr. Shalabh Kumar Daga has expressed his no objection. Hence the prayer sought for was allowed by this Tribunal. Now it is upto the newly appointed RP and/or CoC of the Corporate Debtor to keep continue with the present application and to pursue in view of such subsequent changes same or otherwise.

Learned Advocate for the applicant seeks adjournment for taking necessary instructions from the newly appointed RP and from the CoC for filing necessary amendment application.

List the matter on 03.07.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 12th day of June, 2018.